### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

# LOK SABHA UNSTARRED QUESTION NO. 1139 TO BE ANSWERED ON FRIDAY, THE 22<sup>nd</sup> JULY, 2022

#### **Family Welfare Committees**

1139. SHRI BRIJBHUSHAN SHARAN SINGH: SHRI SANGAM LAL GUPTA: SHRI MAHENDRA SINGH SOLANKY: SHRI C.R. PATIL: SHRI P.P. CHAUDHARY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has constituted Family Welfare Committees (FWCs) in every district to monitor the cases registered under Section 498A under the guidance of District Legal Services Authority (DLSA);
- (b) if so, the details thereof, State/UT-wise along with district-wise details of Uttar Pradesh, Madhya Pradesh and Rajasthan;
- (c) whether the Government maintains data for cases referred to FWCs, if so, the details of these cases in which amicable settlement is reached between the parties or the investigation report leads to successful conviction under Section-498A of the Indian Penal Code (IPC);
- (d) whether the Government has quantifiable data to support the view that the constitution of FWCs in every district has reduced the misdeeds attracted through false implication in cases dealing with Section-498A IPC; and
- (e) if so, the details including the positive outcomes thereof?

(NALSA).

#### **ANSWER**

## MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a) to (e) Yes, Sir. In compliance of order dated 27.07.2017 in case of Rajesh Sharma & Ors. Vs. State of UP and Anr. in Criminal Appeal no. 1265 of 2017 of Hon'ble Supreme Court of India, the Family Welfare Committees (FWCs) were constituted by the District Legal Services Authorities(DLSAs) under the aegis of National Legal Services Authority

Thereafter, a three judges bench of Hon'ble Supreme Court of India in the case of Social Action Forum for Manav Adhikar and Another Vs. Union of India, Ministry of Law and Justice and Others in Writ Petition (Civil) No. 73 of 2015, with Criminal Appeal No. 1265/2017 and Writ Petition (Criminal) No. 156 of 2017 vide order dated 14.09.2018 modified and withdrew the directions issued vide earlier order dated 27.07.2017. Therefore, the Family Welfare Committees are no longer functional in the DLSAs.

As directions were withdrawn by the Hon'ble Supreme Court of India and the Family Welfare Committees have not worked since then, there is no data available with DLSAs on the number of cases received and settled amicably by the FWCs.

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